

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

Tr. Application No.379/87.

1. Union of India,
Ministry of Defence,
New Delhi.
2. Director of Ordnance Services,
Army Headquarters,
New Delhi.

... Applicants
(Appellants)

V/s.

Shri B.G.Yadav,
C.A.F.V.D. Kirkee,
Pune.

... Respondent
(Defendant)


Coram: Hon'ble Member(A), Shri P.Srinivasan,
Hon'ble Member(J), Shri M.B.Mujumdar.

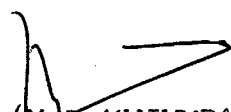
Tribunal's Order:

Dt. 14.6.1988

¶Per Shri P.Srinivasan, Member(A)¶

Shri J.D.Desai for the applicant (appellant)
before the District Court in C.A. No.327/84. Shri Avinash
Shivade for the respondents in the said Civil Appeal.
Part heard and adjourned for further hearing to 13.7.1988
when the applicant should produce records to support their
claim that the respondent Shri Yadav passed the trade test in
1983, a fact which is disputed by Shri Yadav. Particularly
the answer papers in theory and practical ^{test} should be
produced. Shri Desai will also produce the personal file
of the applicant containing orders of promotions issued
from time to time. Adjourned to 13.7.1988.


(P.SRINIVASAN)
MEMBER(A)


(M.B.MUJUMDAR)
MEMBER(J).

Dated: 13.7.1988.

Shri J. D. Desai for the
appellant (original defendants).
The original plaintiff (respondent
in appeal) present in person
submits that his lawyer is
unable to come because he is
sick. Since this Bench in its
present constitution is not
likely to assemble again
we release this case from
part-heard. The application
is posted for hearing on 7.9.88.

(M. B. Mujumdar) (P. Srinivasan)
M(J) M(A)

- 7-9-88 -

Shri J. D. Desai, Adv. (for Mr. M. I. Sethuram Adv.)
for the appellant (original respondent) &
Mr. Shrivade Adv. for the respondent
(original appellant).

For want of time Adj'd to 18-11-88
for hearing.

Member (J)

Member (A)